

हर-बहुल प्रायोगिक क्षेत्र का सर्वेक्षण कर रहा है जिससे उसकी औद्योगिक संभावनाओं का प्रदोज लगाया जा सके।

(ख) एक विवरण, जिसमें रेलम उद्योग की अब तक की मंजूर शुदा योजनाओं का व्यौरा दिया गया है, समा पटल पर रस दिया गया है। [ देखिये परिशिष्ट ५, अनुबन्ध संख्या ७० ]

जम्मू के प्रश्नक

१४२२. श्री पी० ला० बाबुवाल : क्या पुनर्वास तथा अल्प संख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) जम्मू (काश्मीर) के पाकिस्तान अधिकृत प्रदेश में कितने मेव हरिजन भारत आये हैं ;

(ख) ये कहां-कहां बनाये गये हैं ; और

(ग) राजस्थान के अलवर जिले में कितने ऐसे मेव हैं जिन्हें सरकार ने अभी तक मकान और खेती करने के लिये भूमि नहीं दी है ?

पुनर्वास तथा अल्पसंख्यक कार्य मंत्री के सभा सचिव (श्री पी० एस० नासकर) :

(क) से (ग) शरणार्थियों के जातिवार आंकड़े नहीं रखे गये हैं। इस प्रकार की जानकारी एकत्रित करने में जितना समय लगेगा और मेहनत लगेगी, उसके बराबर प्राप्त होने वाला परिणाम नहीं होगा।

Employees' State Insurance Scheme

1423. Shri Daljit Singh: Will the Minister of Labour and Employment be pleased to lay a statement on the Table showing the amount contributed by the workers and employers separately unit-wise and industry-wise in the Punjab State since the Employees' State Insurance Scheme came into operation?

The Deputy Minister of Labour (Shri Abid Ali): The accounts of the Employees' State Insurance Corporation are compiled region-wise and not unit-wise or industry-wise. The workers and the employers in the Delhi Region as a whole (which comprised Delhi, Punjab, Rajasthan and former Madhya Bharat) contributed Rs. 1,39,84,844 and Rs. 87,32,365 respectively upto the 31st December, 1957.

PAPER LAID ON THE TABLE

NOTIFICATION ISSUED UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT 12 hrs.

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy of Notification No. S.O. 191-A-IDRA/15/1/58 dated the 12th March, 1958, under Sub-Section (2) of Section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-601/58].

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

EXPULSION OF AN INDIAN DIPLOMAT FROM A EUROPEAN HOTEL IN RHODESIA

Shri D. C. Sharma (Gurdaspur): Sir under Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha, I beg to call the attention of the hon. Prime Minister to the following matter of urgent public importance and request that he may make a statement thereon:

Expulsion of an Indian Diplomat from a European Hotel in Rhodesia

The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru): On the 2nd March, 1958, Shri P. J. Rao, Press Attache of

the Indian Commission at Salisbury, with his wife, two children and a member of the staff of the Indian Commission went for a picnic near Mazoe dam, about 20 miles from Salisbury. They went to a nearby hotel at about 5 p.m. for tea. The African waiter in the hotel took the order and brought tea for the party. As the tea was being poured out, the Manager of the hotel walked up to Shri Rao's table and asked him to clear out. Shri Rao told the Manager that he was a diplomatic officer of the Indian Commission, but the Manager curtly asked him to leave stating that he did not want any Indian in the hotel and the right of admission was reserved. Shri Rao and party thereupon left the hotel.

On the 3rd March, i.e., the next day, our Assistant Commissioner in Salisbury lodged a protest in writing with the Government of the Federation of Rhodesia and Nyasaland asking for an apology from the Manager of the hotel and requesting the Government to take suitable action so that such incidents do not recur in future. The Government of the Federation of Rhodesia and Nyasaland have formally apologised to our Assistant Commissioner for the incident and stated that they had always done all in their power to prevent incidents of this nature and that the Immunities and Privileges Act was to be brought into force.

We also took up this matter with the U.K. Government through their High Commissioner in New Delhi. We have expressed to them our serious concern at the occurrence of frequent incidents of this type and told them that, in the climate prevailing in the Federation of Rhodesia and Nyasaland, we felt that no useful purpose was likely to be served by our continuing our representation there as our representatives continue to be subjected to discrimination on racial grounds in violation of all canons of civilized

conduct and of normal international practice in relation to diplomatic representatives.

## BUSINESS ADVISORY COMMITTEE

### TWENTY-FIRST REPORT

**The Deputy Minister of Defence (Shri Raghuramiah):** With the permission of the Chair, on behalf of Shri Satya Narayan Sinha, I beg to move:

"That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 17th March, 1958."

**Mr. Speaker:** The question is:

"That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 17th March, 1958."

*The motion was adopted.*

## RE. POINT OF INFORMATION

**Mr. Speaker:** The House will now resume General Discussion on the Budget.

**Shrimati Renuka Ray (Malda):** Sir, I want to say something by way of personal explanation.

**Mr. Speaker:** The hon. Member has just now sent me a letter. In all these things, I look into them and then communicate my decision. Therefore I will look into her letter also and if it is a matter of personal explanation, I will bring it up tomorrow.